

IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION  
REVIEW PETITION (CIVIL)NO.583 OF 2022  
IN  
SPECIAL LEAVE PETITION (CIVIL)NO.5210 OF 2018

SAVITA AMBADAS KULKARNI ..Petitioner  
Versus  
STATE OF MAHARASHTRA AND ORS. ...Respondents

O R D E R

Application for oral hearing is rejected.

The Special Leave Petition was rejected after hearing learned counsel for the parties. The grounds raised in the Review Petition do not make out any error apparent on record to justify interference.

This Review Petition is, therefore, dismissed.

.....J.  
[Uday Umesh Lalit]

.....J.  
[S. Ravindra Bhat]

.....J.  
[Pamidighantam Sri Narasimha]

New Delhi;  
10<sup>th</sup> May, 2022.